

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 48 OF 2019 & IA NO. 112 OF 2019

Dated: 15th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Lanco Amarkantak Power Limited

...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Janmali Manikala for R-2

Mr. M.G. Ramachandran

Mr. Anushree Bardhan

Mr. Shubham Arya

Ms. Tanya Sareen for R-1

ORDER

The learned counsel, Mr. Janmali Manikala, appearing for the second Respondent submitted that, they do not propose to file reply in this case.

The learned counsel, Mr. Shubham Arya, appearing for the third Respondent submitted that, reply has been filed on behalf of the third respondent.

The learned counsel, Mr. Deepak Khurana, appearing for the Appellant prays for 10 days time to file rejoinder to the reply filed by the counsel for the third Respondent.

Submissions of the counsel for the Appellant and the Respondents, as stated supra, are placed on record.

The counsel for the Appellant is permitted to file rejoinder to the reply filed by the counsel for the third Respondent on or before 29.03.2019, after duly serving copy of the same to the counsel for the third Respondent.

List the matter in **Special Bench on 10.04.2019**, as agreed by the learned counsel for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

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(Justice N.K. Patil)
Judicial Member